

WRITTEN ANSWERS TO QUESTIONS

Review of Criminal Procedure Code

*244. SHRI P. THIAGARAJAN:
Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of hardships and harassments caused to innocent citizens by operation of Section 107 of Criminal Procedure Code;

(b) if so, whether Government propose to review the Section with a view to ensuring justice and freedom from harassment to citizens; and

(c) the salient features of the proposal if any?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH):

(a) No, Sir.

(b) and (c). Does not arise.

दिल्ली परिवहन निगम के लिये अतिरिक्त नई बसें

*246. श्री यश दत्त शर्मा : क्या नौबहन और परिवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) गत तीन वर्षों में वर्षवार दिल्ली परिवहन निगम के प्राने बसों के बेड़े में कितनी नई बसें सम्मिलित कीं; और

(ख) इन वर्षों में वर्षवार कितनी पुरानी बसों को खराब घोषित किया गया ?

प्रधान मंत्री (श्री मोरारजी देसाई) :
(क) यौरा नीचे दिया गया है :—

वर्ष	सम्मिलित की गयी बसों की संख्या
1974-75	553 एक मंजिली
1975-76	332 एक मंजिली
1976-77	187 एक मंजिली 1 दो मंजिली
(ख) वर्ष	हटाई गयी बसों की संख्या
1974-75	153
1975-76	102
1976-77	89

Petition for Withdrawal of Criminal Cases of Communal Riots in Sadar Bazar, Delhi

*250. SHRI KANWAR LAL GUPTA:
Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received any petition for withdrawing the criminal cases of communal riots in Sadar Bazar, Delhi; and

(b) if so, the action taken by Government thereon?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH):

(a) A letter to this effect has been received from Shri Kanwar Lal Gupta, M.P.

(b) The matter was taken up with the Delhi Administration who have informed that out of the four criminal cases instituted in connection with the aforesaid incidents, two cases have already ended in acquittal. As regards the remaining two cases, the Delhi Administration are being